

CCPA-50/96

OA

of 1996

Shri I.D. Kujur

1/12.7.96

Shri M.L.Paswan, Registrar I/c

No defect. Petition is in order. Let  
the case be put up before the Hon'ble Bench for  
admission on 5.8.96.

SKS

( M.L.Paswan )  
Registrar I/c

2/5.8.96

Counsel for the applicant .... Mr. K. Alam

Counsel for the respondents .. None

Heard Shri Alam, learned counsel for the  
applicant. Issue notice to the contemner No.1,  
Shri Satya Pal, who has passed an order annexed in  
Annexure-1 dated 25/26.3.96, returnable within four  
weeks. List on 9.9.96 for hearing on contempt  
matter.

SKS

( N.K.Verma )  
Member (A)

3/9.9.96

Counsel for the applicant .. Mr. K. Alam  
Counsel for the respondents .. Mr. Gautam Bose.

Learned counsel for the respondents  
prays for four weeks' time to file reply. Time allowed.  
List on 11.10.96.

( K.D.Saha )  
Member (A)

( V.N.Mehrotra )  
Vice-Chairman

SKS

*Notice issued  
by Registrar I/c  
on 27/8/96  
for  
H.K. 1/10/96*  
  
*Nakul nima and  
WKS filed on behalf  
of the respondents  
M.K. 1/10/96*

4/11.10.1996

Counsel for the respondents : Mr.G.Bose.

On behalf of the applicant, a short  
adjournment is prayed for <sup>2</sup>and the show-cause  
has been served on the learned counsel for  
the applicant. <sup>7</sup>a day before yesterday. List this  
case on 19.11.1996.

MPS.

( D.Purkayastha )  
Member (J)

( K.D.Saha )  
Member (A)

5/19.11.96

Shri G. Bose, learned counsel for the respondents,  
List on 06.01.1997 before DB for hearing on  
CCPA.

(V.N.Mehrotra)  
Vice-Chairman

06/06.01.97

DB is not available today due to illness of  
Hon'ble Mr. K.D.Saha, Member (A).

List on 12.02.1997 for hearing on CCPA.

(V.N.Mehrotra)  
Vice-Chairman

SKJ

17/12.02.97

List on 23.04.1997 for hearing on contempt.

(V.N.Mehrotra)  
vice-Chairman

SKI

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23.4.97

CM

List on 10.7.97 for hearing on CCPA.

*mul*  
(V.N. Mehrotra)  
Vice-Chairman

19/10.7.1997

List on 28.8.1997 for hearing on CCPA.

*mul*  
(V.N. Mehrotra)  
Vice-Chairman

MPS.

20/29.08.97

List on 03.11.1997 for hearing on contempt.

*mul*  
(V.N. Mehrotra)  
Vice-Chairman

SKJ

21./ 3.11.97.

D.B. is not available so far. The case is adjourned sine die. It will be taken up when the D.B. is available.

*mul*  
(V.N. Mehrotra)  
Vice-chairman

/CBS/

22/23.8.2002

Be listed for hearing on 20.9.2002.

skS

*mul*  
(L.R.K. Prasad) /N(A) (B.N. Singh Neelam) /VC

*As per mention  
slip, listed this  
case before the  
Honble Bench for  
direction on  
23/8/02, slip  
left in file.  
22/8/02*

22/20.9.2002

For want of time, be listed for hearing  
on 1.10.2002.

MES.

(Shyama Dogra )/M(J)

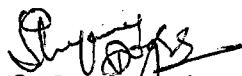
(Sarveshwar Jha )/M(A)


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1.10.02

CM

None for the applicant. Shri G. Bose is present for the respondents. This CCPA has been filed for alleged non-compliance of the order of this Tribunal passed in O.A.529/93 on 10.11.1995. Show cause has been filed. During the course of argument, the learned counsel for the respondents stated that the order of this Tribunal passed in O.A.529/93 referred to above, has already been complied with by the respondent concerned and necessary order issued vide Annexure-R-1. In view of the fact that there has been compliance of the order passed by this Tribunal, this CCPA is dropped and notices are discharged. The CCPA stands disposed of accordingly.

  
(Shyama Dogra)  
M(J)

  
(L.R.K. Prasad)  
M(A)